

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Notice issued to  
all resps. by regd.  
Post/Ad.

fact  
23/5

Received  
23/5/2003  
S.O.

For Admn.  
Court not met

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6-1-03

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Copies of cur. may  
be given to all  
parties and copies  
need not maybe  
given to the cur.  
for bds.

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22.1.03

ORDER NO. 3, DATED 22-5-2000.

Seen the petition. Heard Mr. A. K. Mohapatra-I, learned counsel for the applicant. Issue notice to the Respondents requiring them to file counter within four weeks from the date of receipt of the notice. Adjourned to 14.7.2000.

S. J. Ray,  
vice-chairman  
22/5

Member (Judicial)

Order No. 04 dt. 07.01.2003

Heard Mr. A. K. Mohapatra-I, learned Counsel appearing for the Applicant and Mr. A. K. Bose, learned Sr. Standing Counsel, appearing for the Union of India/Respondents.

2. Non-acceptance of joining report, following transfer of the Applicant, is the subject matter of consideration in this Original Application filed under Section-19 of Administrative Tribunals' Act, 1985.

3. Mr. A. K. Mohapatra-I, learned Counsel appearing for the Applicant, states (at the hearing) that the Applicant's joining report has already been accepted by the Respondents. Mr. A. K. Bose, learned Sr. Standing Counsel appearing for the Union of India/Respondents, has also stated that the joining report of the Applicant has already been accepted.

4. In the aforesaid premises, there remains no issues to be answered in this Original Application and, hence, this Original Application stand disposed-of. The parties are to bear their own costs.

5. Send copies of this order to the Applicant and the Respondents. Free copies of this order be also handed over to Mr. A. K. Mohapatra-I learned Counsel appearing for the Applicant and Mr. A. K. Bose, learned Sr. Standing Counsel of Union of India, appearing for the Respondents.

07.01.2003  
(M. R. Mohanty)  
Member (Judicial)

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S. J. Ray  
22/5/2003